

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 130 of 2019

IN THE MATTER OF:

Dr. Neena V. Patel

...Appellant

Versus

**Central India Tobacco Products
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant :

Mr. Arun Kathpalia, Senior Advocate with Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh Chadha and Sameer Sodhi, Advocates

Company Appeal (AT) No. 131 of 2019

IN THE MATTER OF:

Dr. Neena V. Patel

...Appellant

Versus

**Mohanlal Hargovinddas Bidi Udyog
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant :

Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh Chadha and Mr. Sameer Sodhi, Advocates

Company Appeal (AT) No. 132 of 2019

IN THE MATTER OF:

Dr. Neena V. Patel

...Appellant

Versus

**Kohinoor Tobacco Products
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant : Mr. Rajeeve Mehra, Senior Advocate with Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh Chadha and Mr. Sameer Sodhi, Advocates

Company Appeal (AT) No. 133 of 2019

IN THE MATTER OF:

Dr. Neena V. Patel **...Appellant**

Versus

**Southern India Bidi Works
Pvt. Ltd. & Ors.** **...Respondents**

Present:

For Appellant : Mr. Abhinav Vashisth, Senior Advocate with Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh Chadha and Mr. Sameer Sodhi, Advocates

Company Appeal (AT) No. 134 of 2019

IN THE MATTER OF:

Dr. Neena v. Patel **...Appellant**

Versus

Akhand Jyoti Trading Ltd. & Ors. **...Respondents**

Present:

For Appellant : Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh Chadha and Mr. Sameer Sodhi, Advocates

Company Appeal (AT) No. 135 of 2019

IN THE MATTER OF:

Dr. Neena V. Patel **...Appellant**

Versus

**Paramjyoti Tobacco Products Ltd.
& Ors.**

...Respondents

Present:

**For Appellant : Mr. Kunal Vajani, Mr. Tushar Kumar, Mr. Anirudh
Chadha and Mr. Sameer Sodhi, Advocates**

ORDER

24.05.2019 As these appeals have been preferred merely against an order of adjournment, we are not inclined to interfere with the impugned order(s). Learned counsel for the Appellant(s) submits that the matters are pending before the Tribunal since long and if the urgent matters are not decided on an early date, it will be against the spirit of Section 422 of the Companies Act, 2013. However, keeping into consideration the fact that the Tribunal will proceed on vacation and there is a shortage of Members, learned counsel for the Appellant(s) sought permission to withdraw these appeals with liberty to move again before this Appellate Tribunal after 15th August, 2019 if the matters are not taken up for hearing till that date.

In view of such prayer, we allow the Appellant(s) to withdraw the appeals with aforesaid liberty.

The appeals are disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/gc